

बन्दर कोई तारीख तय कर दे तो मैं पहले से उनकी तारीख मान लेता हूँ। मगर पुलिस नहीं रहेगी।

WRITTEN ANSWERS TO QUESTIONS

Agreement between India and Burma

*1021. Shri K. Narayana Rao: Will the Minister of External Affairs be pleased to state

(a) whether any agreement have been concluded between India and Burma relating to trade, customs, cultural relations, communications, extradition of criminals, immigration or repatriation and on double nationality in pursuance of Article V of the India-Burma Treaty of Friendship, 1951, and

(b) if so, a detailed account thereof?

The Minister of External Affairs (Shri M. C. Chagla). (a) and (b) The Government of India and Burma signed an Agreement of Trade and Commerce on 24th December, 1962, valid for a period of three years. The Government of Burma has agreed to continue to apply in practice its terms and provisions till a fresh Agreement is concluded between the two countries. As regards communications, both Burma and India are members of the Universal Postal Union, and exchange of correspondence, insured letter, etc is regulated by the provisions of the Universal Postal Convention. While there are no formal agreements with Burma in respect of customs, cultural relations, extradition of criminals, immigration or repatriation and of double nationality, the few problems that arise in these fields are handled in a spirit of friendly co-operation.

Indians and Coloured People of South Africa

*1022. Shri Madhu Limaye:
Dr. Ram Manohar Lohia:
Shri S. M. Banerjee:

Shri George Fernandes:
Shri S. M. Joshi:

Will the Minister of External Affairs be pleased to state

(a) whether Government|UNO have made any progress in obtaining justice for the Indian and the coloured people of South Africa, and

(b) if so, the details thereof?

The Minister of External Affairs (Shri M. C. Chagla): (a) and (b) The UN General Assembly has been adopting resolutions condemning the policies of apartheid of the Government of the Republic of South Africa almost every year since 1946. In 1962 it adopted a resolution in which it declared that apartheid endangered international peace and security and requested the Member-States of the United Nations to take the following measures to break off diplomatic relations with the Government of South Africa to close their ports to all vessels flying the South African flag, to boycott all trade with South Africa, and to refuse landing and passage facilities to all aircraft belonging to South Africa. It also requested the Security Council to take appropriate measures, including sanctions, to secure South Africa's compliance with the resolutions of the Assembly. In 1965, the General Assembly adopted another resolution which inter alia established a United Nations Trust Fund in aid of the victims of apartheid and their families. A similar resolution was adopted again in 1966. South Africa has so far failed to alter its policies of racial discrimination.

Issue of Passports

*1027. Shri Onkar Lal Bawa:
Shri Onkar Singh:

Will the Minister of External Affairs be pleased to state:

(a) whether there is a proposal for streamlining the system for the issue of passports; and